

(3) above. [Placed in Library. See No. LT - 1891/92]

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1989-90.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1989-90 together with Audit Report thereon.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT - 1891/92]

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1989-90.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1989-90 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Durgapur for the year 1989-90.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library. See No. LT - 1892/92]

(7) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the years 1988-89 and 1989-90 together with Audit Report thereon.

(8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above. [Placed in Library. See No. LT - 1892/92]

Notification under Food Corporation Act, 1964

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): I beg to lay on the table a copy of the food Corporation of India (Contributory Provident Fund) (First Amendment) Regulations, 1992 (Hindi and English versions) published in Notification No. E.P. 41/2/87 in Gazette of India dated the 20th February, 1992 under sub-section (5) of section 45 of the Food Corporation Act, 1964. [Placed in Library. See No. LT - 1894/92]

Notification under Environment (Protection) Act, 1986

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri Kamal Nath, I beg to lay on the Table -

(1) A copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:-

(i) The Environment (Protection) Amendment Rules, 1992 published in Notification No. G.S.R. 95 (R) in Gazette of India dated the 12th February, 1992.

(ii) The Environment (Protection) Second Amendment Rules, 1992 published in Notification No. G.S.R. 329 (E) in Gazette of India dated the 13th March 1992.

(2) A copy of the Water (Prevention and Control of Pollution) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 107 (E) in Gazette of India dated the 18th February, 1992 under sub-section (3) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974.

- (3) A copy of the Air (Prevention and Control of Pollution) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 108 (E) in Gazette of India dated the 18th February, 1992, under sub-section (2) of section 53 of the Air (Prevention and Control of Pollution) Act, 1981.
- (4) A copy of the Water (Prevention and Control of Pollution) Cess Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 311 (E) in Gazette of India dated the 5th March, 1992 under sub-section (3) of section 17 of the Water (Prevention and Control of Pollution) Cess Act, 1977.
- (5) A copy of the Notification No. S.O. 182 (E) (Hindi and English versions) published in Gazette of India dated the 5th March 1992 specifying the rates of cess payable by every person on an industry specified in Scheduled I of the Water (Prevention and Control of Pollution) Cess Act, 1977 issued under section 3 of the said Act. [Placed in Library. See No LT - 1895/92]

Notification under National Commission for Women Act, 1990 and Annual Report and Review on the working of the National Institute of Public Cooperation and Child Development, New Delhi for 1990-91 and statement for delay in laying these Papers.

THE MINISTER OF STATE IN THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMATA BANERJEE): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English

versions under sub section (3) of section 17 of the National Commission for Women Act, 1990:-

- (i) The National Commission for Women (Salaries and Allowances and Conditions of Service of Chair person and Members) Rules, 1992 published in Notification No. G.S.R. 74 (E) in Gazette of India dated the 31st January 1992.
- (ii) The National Commission for Women (Allowances Payable to Co-opted Members) Rules, 1992 published in Notification No. G.S.R. 118 (E) in Gazette of India dated the 21st February 1992. [Placed in Library, See No. LT - 1896/91]
- (2)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1990-92 along with Audited Accounts.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1990-91.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library, See No. LT - 1897/92]

Report of the Comptroller and Auditor General of India - Union Government (No. 8 of 1991) — (Commercial)- Vayudoot Limited Operational Performance. etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri M.O.H. Farook, I beg to lay on the Table:-